

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
Appeal Case (Single Bench) No. 03 of 2018

Raj Kumar Dubey Appellant

Versus

The Principal, D.A.V. Centenary Public School,
Bhawanathpur Township, Garhwa & Others

..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Appellant : Mr. Zaid Imam, Advocate.

For the Respondents :

07/Dated: 11/09/2020

This case has been listed 'For Orders' as the service report of notice upon respondent no. 3 has not been received.

Learned counsel Mr. Vijay Kant Dubey, Advocate appeared on behalf of the respondents and has submitted that notice upon respondent nos. 1, 2 & 4 have been validly served.

Learned counsel for the respondents has prayed for four weeks' time to file detail counter affidavit.

Let the case be listed after eight weeks, so that counsel for the respondents may file counter affidavit within a period of four weeks and if any reply has to be filed by appellant, the same shall be filed within a period of four weeks thereafter.

Let name of Mr. Vijay Kant Dubey be appear in the cause list as counsel for the respondents.

(Kailash Prasad Deo, J.)

Sunil-Jay/